

## **NOTICE**

**IT CONTINUATION OF NOTICE DATED 26<sup>th</sup> March 2020 and 3<sup>rd</sup> April 2020** of I/c Registrar (Judicial-I) High Court, A.S.Bombay, it is hereby notified for the information of the Advocates and the parties appearing in person in Panaji Goa that on **8<sup>th</sup> April, 2020 and 15<sup>th</sup> April 2020**, the extremely urgent matters will be taken up through video conferencing.

The Advocates and parties in person may mention extremely urgent matters through the unit installed in **Court Room No.3 ( on 8<sup>th</sup> April, 2020 ) and in Court Room No. 2 ( on 15<sup>th</sup> April, 2020 )** as per protocol annexed to this notice.

By Order

**High Court of Bombay at Goa,  
Panaji.**

**Date : 4<sup>th</sup> April, 2020**

sd/-  
**(Kiran A. Bagi)**  
**Registrar ( Judicial )**

## **PROCEDURE FOR HEARING THROUGH VIDEO CONFERENCING**

1. The Hon'ble Judge Nominated by the Hon'ble the Chief Justice will take up mentioning/hearing of extremely urgent matters through video conferencing between 12.00 noon to 2.00 p.m. on notified Court working days.
2. The Advocate / party in person shall email their praecipe to [regjud-high.goa@gov.in](mailto:regjud-high.goa@gov.in) The Advocates shall mention their Bar Council enrolment / registration number in the praecipe and shall also attach a soft copy of their photo ID.
3. If the Hon'ble Judge allows the praecipe, the Registry shall communicate the date and time slot for hearing through video conferencing with the concern. On the date and time specified, the Advocate may make their application in such urgent matters only through the VC unit installed in designated room in the Court premises.
4. Upon the registry specifying the date and time, the applicant's Advocate or party in person shall give notice of the listing and serve a soft copy of the application on the Respondent/s.